

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 5279 of 2018**

Rajendra Prasad Mahto Petitioner

Versus

Jharkhand Bijli Vitran Nigam Limited, through its Managing Director,
Ranchi & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Neel Kamal, Advocate
For the Respondents : Mr. Shray Mishra, AC to
Mr. Manoj Kumar, Sr. SC, JBVNL

05/09.09.2021 The present writ petition is taken up today through Video conferencing.

Despite time granted to the respondent-JBVNL vide order dated 27.02.2019 to file counter affidavit, the same has not yet been filed.

Mr. Shray Mishra, AC to Mr. Manoj Kumar, Sr. SC, JBVNL, prays for and is allowed four weeks' more time by way of last indulgence to file counter affidavit.

Put up this case under appropriate heading after four weeks.

If the counter affidavit is not filed on behalf of the respondent-JBVNL within the said period, it shall pay a cost of Rs.5,000/- in favour of Advocates' Association Welfare and Development Fund, Jharkhand High Court, Ranchi.

(Rajesh Shankar, J.)

Manish